

are being built in this budget.

A point was raised about the statue for Saint Thiruvalluvar. It is agreed but we are awaiting for finalisation of the design; the design has not yet been finalised.

You were telling me about CM's programme. In the budget estimate for 1987-88, it was Rs. 172 crores; now under the budget estimate for 1988-89, it is Rs. 176 crores. So, it is not reduced; on the contrary, it has been enhanced.

Mr. Kurup perhaps does not know or he may not be knowing about it. He said, why you have not given the figures of last year also because we can compare them with these figures. He would be pleased to know that in this budget the last year's figures are given. The figures for the budget estimate and the revised estimate for 1987-88 and the estimate for 1988-89 are given. So Mr. Kurup's point was not well taken.

SHRI NARAYAN CHOUBEY: When will the election be held?

SHRI B.K.GADHVI: The election would be held when the Election Commission would announce the date of the election.

I believe I have tried to cover all the points raised by the Hon. members. I once again thank all of them for participating in the budget.

MR. DEPUTY SPEAKER: I shall now put the Demands for Grants (Tamil Nadu) to vote. The question is:

"that the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the Fourth column of the Order paper, be granted to the President out of the Consolidated Fund of the State of Tamil Nadu to complete the sums necessary to defray the charges that will come in course of payment during the year ending the

31st day of March, 1989, in respect of the heads of demands entered in the second column thereof against Demands 1 to 59".

The motion was adopted.

18.24 hrs.

TAMIL NADU APPROPRIATION (NO. 2)
BILL*1988

[English]

SHRI B.K. GADHVI: I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of the financial year, 1988-89.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of the financial year, 1988-89."

The motion was adopted.

SHRI B.K.GADHVI: I introduce ** the Bill.

SHRI B.K.GADHVI: I beg to move **

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Tamil Nadu for the services of the financial year 1988-89, be taken into consideration."

MR. DEPUTY SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain sums from and

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** Introduced/moved with the recommendation of the President.

[Mr. Deputy Speaker]

out of the Consolidated Fund of the State of Tamil Nadu for the services of the financial year 1988-89, be taken into consideration."

The motion was adopted.

MR. DEPUTY SPEAKER: The House will now take up clause by clause consideration of the Bill.

MR DEPUTY SPEAKER; The question is:

"That Clauses 2 and 3 stand part of the Bill".

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

MR DEPUTY SPEAKER: The question is:

"That clause 1, the schedule, the Enacting Formula and the long title stand part of the Bill".

The motion was adopted

Clause 1, the schedule the Enacting Formula and the Title were added to the Bill.

SHRI. B.K.GADHVI: Sir, I beg to move.

"That the Bill be passed."

MR DEPUTY SPEAKER: The question is :

"That the Bill be passed."

The motion was adopted

18.26 hrs.

MOTOR VEHICLES BILL

[English]

THE MINISTER OF STATE OF THE
MINISTRY OF SURFACE TRANSPORT

(SHRI RAJESH PILOT): I beg to move:

"That the Bill to consolidate and amend the law relating to motor vehicles, be taken into consideration".

MR. Deputy-Speaker, I must thank you specially, because I have been waiting for the last one and a half years for this.

The Motor Vehicles Bill, 1988 is to consolidate and amend the law relating to the motor vehicles. So far it has been the Motor Vehicles Act, 1939 that has been the main instrument for regulating motor vehicles in the country. Though it had been amended several times in a piecemeal way, the need had been felt for bringing out a fresh legislation replacing the old one taking into account changes in the road transport technology, pattern of passenger and freight movement, development of road network in the country and particularly the improved techniques in the motor vehicles management. Members of Parliament on numerous occasions have stressed the need for such a comprehensive legislation.

Over the years, number of Committees had gone into different aspects of the road transportation who had recommended updating, simplification and rationalisation of the provisions in the norms relating to motor vehicles. The Government had accordingly set up a Working Group in January, 1984 to review all the provisions of the Motor Vehicles Act, 1939 and to submit and draft proposals for a comprehensive legislation. The recommendations of this Working Group had been examined. In addition to obtaining the comments of the State Governments, these recommendations were considered in a specially convened meeting of the Transport Ministers in April, 1986, I would also like to add that the suggestions were invited from the public and various organisations connected with road transport. Based on such a country-wide dialogue on the recommendations of the working Group, the Government had formulated the